

Bench I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.349/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st August 2017, 11.30 A.M

Name of the Company	Ramsarup Industries Ltd		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

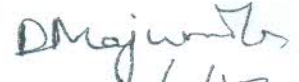
12 N. RASA RAO

Pegasus Asset
Reconstruction
Co t Ltd


31.8.17


1. MR. SAUBHIK
CHOWDHURY, Adv.
2. MR. DRIPTO
MAJUMDAR, Adv.

TATA CAPITAL
LIMITED


31/8/17

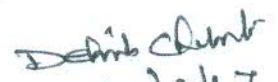
3. Mr. Sumit Dhar Advocate
Mr. Indranil Karfa Advocate

INDIAN RENEWABLE
ENERGY DEVELOPMENT
AGENCY LIMITED.


31/8/17

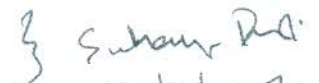
4. Debmit Chatterjee
Advocate

Vijaya Bank



31/8/17

5. Mr. Siddhartha Patta, Advocate
Ms. Suhani Dwivedi, Advocate


ICICI Bank


31/8/2017

1. Mr. Jishnu Chowdhury, Adv
2. Mr. Sidhartha Sharma, Adv
3. Ms. Namrati Ban


31/8/2017

1. Mr. Debargha Basu, Adv
Ms. Manjita Bhutaria, Adv


ARCIL 31/8/17

P.T.O.

ORDER

Ld. Counsel for the corporate applicant and the financial creditors are present.

In this case order was passed to serve notice on all the secured creditors but it was sent only on 26/08/2017. Probably some secured financial creditors are not appearing and the Advocates who are appearing on behalf of the financial creditor are making prayer for filing reply. Prayer is allowed. Reply may be filed within 15 days with a copy in advance to the corporate applicant. Thereafter rejoinder, if any, may be filed within 7 days.

List the matter on 06/10/2017.


(Jinan K.R.)
Member (J)

— 
(Vijai Pratap Singh)
Member (J)